

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:2765

ANSWERED ON:18.08.2011

NATIONAL MISSION FOR JUSTICE DELIVERY AND LEGAL REFORMS

Baitha Shri Kameshwar ;Ramasubbu Shri S.

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has given clearance to the National Mission for Justice Delivery and Legal Reforms in the country;
- (b) if so, the details of reforms likely to take place in the judicial system with the introduction of National Mission for Justice Delivery and Legal Reforms;
- (c) whether the recommendations of Law Commission have been included in the National Mission for Justice Delivery and Legal Reforms;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor along with the report thereon?

Answer

MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHID)

(a) to (e) : Yes, Madam. The Government has embarked upon drawing up reform measures with a view to deal with one of the major problems affecting Judicial administration and Justice Delivery in India, that of a huge backlog of cases and high pendency in the Courts. The Ministry of Law and Justice held a National Consultation for Strengthening the Judiciary towards reducing pendency and delays on 24th -25th October, 2009 on how best to tackle this problem. In the National Consultation, the Vision document prepared by the Ministry of Law and Justice was considered, deliberated and was endorsed by a resolution at the end of the consultation. The Government has approved in June, 2011 the setting up of National Mission for Justice Delivery and Legal Reforms. The National Mission spanning 5 years from 2011-2016 would focus on two major goals of (i) increasing access by reducing delays and arrears in the system, and (ii) enhancing accountability through structural changes and by setting performance standards and capacities. The National Mission would comprise of Advisory Council, Governing Council, National Mission Leader and the Mission Directorate.

The National Mission will implement the roadmap envisaged in the Vision Document 2009 and an action plan covering Policy and legislative changes, re-engineering procedures and alternate methods of dispute resolution, focus on human resource development, leveraging ICT for better justice delivery and improving infrastructure will be formulated and implemented by the National Mission. Infrastructure development for the subordinate judiciary is the major thrust area of the National Mission.